

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.103
C.P. (IB)/109(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

ELATE INVESTMENT AND HOLDINGS PRIVATE LIMITED

.....Applicant

Vs

TAKSHASHILA PROJECTS PRIVATE LIMITED

.....Respondent

Order delivered on 30/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ms. Hirva Dave, Advocate for
	: Mr. Jaimin Dave, Advocate
For the Respondent	: Mr. Kiran Shah, PCA a/w.
	: Mr. Dhruvt Shah, Advocate

ORDER

Learned Counsel for the respondent submits that the condonation of delay application was filed on 20.04.2024, which is lying in the Registry of this Tribunal under scrutiny.

On the other hand, Counsel for the applicant submits that the main arguing Counsel is on his legs before the Hon'ble Gujarat High Court. Hence, she seeks pass over in the matter, the pass over is not possible.

Re-list on 17.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)